

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.276/TT/2015

Date: 28.12.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for Mysore-Kozhikode 400 kV D/C Line along with new 400/220 kV Sub-station with 2x315 MVA ICT's and 2x50 MVAR Switchable Line Reactors at Kozhikode & extension of Mysore Sub-station" under transmission systems associated with Kaiga 3&4 (2x235 MW) Project" in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by **11.1.2016** :-

- i. Submit copy of Revised Cost Estimate along with revised apportioned cost approved by competent authority.
- ii. Submit the computation of interest during construction on cash basis from the date of infusion of debt fund up to Scheduled COD and from Scheduled COD to Actual COD of the Asset;
- iii. Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- iv. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.

- v. Submit Critical Path Analysis (CPA) and Project Evaluation and Review Technique (PERT) chart/L2 schedule to substantiate the delay in commissioning of the instant asset.
- vi. Submit a copy of Auditor's Certificate towards actual cost as on COD and year wise additional capitalization in respect of the asset. Also furnish the break of P&M cost pertaining to Transmission line and Sub-station.
- vii. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for Asset - II.
- viii. Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst. Chief (Fin)